

As for your suggestions about Ahmednagar, I understand Member's concern for Ahmednagar and also his constituency where there is a vigorous cooperative movement. It is a business centre and also connected to the famous pilgrimage centre. It has been our effort to provide and look into some of these things. There are, at the moment, two stations—as the hon. Member is aware—with STD in Ahmednagar. And one more is proposed in 1990-91. It will probably be a place around that place. We will certainly look into the suggestion made by the hon. Member about providing more linkages to some of these areas.

DR. VENKATESH KABDE: I offer my compliments to the Minister for providing facilities to more and more places. I find that there may be tehsil places or taluqa places where the number of telephone connections may not be enough but still the STD facility is needed. So, I would like to know from the Minister, whether there is any fixed criterion for ensuring equitable distribution of STD facilities. Would he consider for providing STD facilities in the PCOs because providing STD in PCO in India may also be of great help?

SHRI K.P. UNNIKRIISHNAN: Yes, Sir. It has been our attempt also to provide the STD PCOs because we know that individual connections alone are not enough. There might be people who would want to use this facility but may not have an individual telephone at home or in the premises where they work.

As I have explained earlier, certain pre-conditions are to be fulfilled and only those who fulfil these conditions can be provided. The stations which fulfil these conditions will be provided. Our main efforts in future will be to have a large number of PCOs—some STD PCOs and others ordinary PCOs—in almost all the important towns, even on the national highways, and so on.

SHRI RAM NAIK: All these criteria of industrial, commercial, defence activities apply to the new satellite town of new Bom-

bay. The name of new Bombay is not included in this. I am happy that Tarapur is being linked. But the taluqa places called Palgarh and Boisur are near Tarapur. I want to know whether Palgarh and Boisur will be included in the Tarapur exchange or not. Why new Bombay has been excluded? And what will be done about new Bombay?

SHRI K.P. UNNIKRIISHNAN: I am happy that hon. Member has raised this question. I promise that it would be considered very sympathetically.

SHRI Y.S. MAHAJAN: While selecting places for STD facilities, consideration should be given to places in the rural areas where there is lot of business like transportation of bananas or other goods. For instance, in a place like Nimbhora in my constituency, the business is worth Rs. 30-40 crore. But the people there are suffering for want of STD facilities. Will the hon. Minister consider such places for giving STD facilities?

SHRI K.P. UNNIKRIISHNAN: I shall certainly consider it. I would like to inform you that new Bombay has already been connected. (*Interruptions*) Are you referring to any particular place?

SHRI RAM NAIK: All the places in new Bombay.

SHRI K.P. UNNIKRIISHNAN: STD exchanges have been installed in new Bombay in all the areas.

Pension to Widows of Victims of Terrorists

*438. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to grant monthly pension to the widows of victims of terrorists in Punjab on the pattern of the pension granted to widows of victims of 1984 riots;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) and (b) Widows among Sikh migrants to Punjab who lost their bread winners in the riots following the assassination of late Mrs Indira Gandhi are being paid pension at the rate of Rs 250/- per month. The same amount is also being paid to widows of victims of terrorist violence in Punjab. Decision to enhance this amount to Rs 500/- has been taken by Punjab Government.

(c) Does not arise.

PROF VIJAY KUMAR MALHOTRA Mr Speaker, Sir the other day the hon Prime Minister had announced in this House that the widows of victims of 1984 riots will be paid an enhanced pension of Rs 1000. Now the hon Home Minister says that such widows are being given pension at the rate of Rs 250/- per month. Then what in the result of the announcement made by the hon Prime Minister Sir is it possible for a family to subsist on a monthly pension of Rs 250 or Rs 500? Even the class IV employees of the Government are getting a salary of Rs 1000 per month. Will the Government consider granting pension at the rate of Rs 1000 per month to widows of those killed by terrorists in Punjab?

SHRI MUFTI MOHAMMAD SAYEED In case of widows of those killed by terrorists in Punjab the monthly rate of pension has been increased from Rs 250 to Rs 500. For widows of victims of 1984 riots the monthly rate of pension has been increased from Rs 400 to Rs 1000.

PROF VIJAY KUMAR MALHOTRA Why has the same thing not been done in Punjab?

SHRI MUFTI MOHAMMAD SAYEED This is a question only the Punjab Government can answer. It depends on their resource position. We can also talk to the State Government. (Interruptions) There is no

discrepancy. Those affected in the Delhi riots have suffered general losses including loss of commercial property. That is why we have increased the amount of pension from Rs 400 to Rs 1000. The Punjab Government has increased the pension from Rs 250 to Rs 500. We shall tell the Punjab Government to make it Rs 1000. (Interruptions)

PROF VIJAY KUMAR MALHOTRA In matters of compensation also the Government does not have a uniform rate because at some places it is Rs 2 lakh, at others it is Rs 1 lakh or Rs 50,000 or Rs 25,000. Death has the same meaning be it in Kashmir, Punjab or Delhi. Will the Government consider giving the same amount of pension to those killed by terrorists anywhere in the country?

The Punjab migrants who have come to Delhi are being paid Rs 1000 but widows of those killed in Punjab by terrorists are being paid just Rs 500. There is Central Government rule in Punjab. Will the widows of those killed in Punjab by terrorists be given Rs 1000?

SHRI MUFTI MOHAMMAD SAYEED I have just now said that we will tell the Punjab Governor to increase the pension amount to Rs 1000 for the dependents of the victims.

[English]

SHRI K S RAO I am happy to know from the hon Minister that the Government is paying Rs 1000 per month here to those who have suffered in the riots. I would like to know whether the Home Minister will consider payment of similar amount to those unfortunate people who die in communal riots or because of Naxalite activities in various other parts of the country for example, in Andhra Pradesh, a lot of people have died because of Naxalite activities, as also in the Vijayawada incident. So, will he think in terms of having a standard guideline for such unfortunate people who die in such incidents?

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: There is no common set of norms for riot victims all over the country. For example, the Government has decided to grant an ex-gratia payment of Rs. 1 lakh to the dependents of those killed by terrorist in Kashmir. They are not given any monthly allowance but if they need employment then they are given such opportunities. Similarly, the Punjab Government has increased the amount of ex-gratia payment from Rs. 20,000 to Rs. 50,000 and gives a monthly allowance to widows or dependents. As far as riot victims are concerned, each State has its own rules. In Bihar an amount of Rs. 1 lakh is given but no monthly allowance is given to the dependents. The Home Ministry will try to lay down guidelines in this matter which the State Governments would follow.

SHRI HARBHAJAN LAKHA: Sir, it has been reported in the Indian Express and other newspapers that crores of rupees are collected and given as financial assistance to one particular community. I request the Government to distribute the financial assistance equally among all the affected families irrespective of the community they belong to. The 'Punjab Kesri' has been able to mobilize crores of rupees, so this amount should be distributed equally among all affected families.

MR. SPEAKER: What can the Government do in this matter? This point is not relevant.

(*Interruptions*)

SHRI SURYA NARAYAN YADAV: Sir, is there any provision to grant pension or compensation to migrant labour from Bihar who have been killed by terrorists?

SHRI MUFTI MOHAMMAD SAYEED: Whoever has been affected by terrorists has a right to claim compensation.

SHRI RATILAL KALIDAS VARMA: Sir, it has been mentioned that dependents of

those killed by terrorists in Punjab and Kashmir would be provided Government jobs. Will the dependents of those killed in communal riots in Gujarat be given Government jobs?

SHRI MUFTI MOHAMMAD SAYEED: As I said before each State has its own procedure. The Central Government will draw a common procedure for all states.

KUMARI UMA BHARATI: Thank you Sir, may I know from the hon. Minister whether the dependents of those killed in the Batala bomb blast have been given full compensation?

SHRI MUFTI MOHAMMAD SAYEED: Rs. 30,000 has been paid to them and Rs. 30,000 has been placed under a saving scheme.

SHRI CHHEDI PASWAN: The hon. Minister has stated that Rs. 1 lakh has been paid to the dependents of those killed in the communal riots in Bihar. I can challenge this statement. Although 1500 people were killed in the communal riots in Bihar, the State Government has granted just rupees three crores for compensation. May I know the specific number of people in Bihar who have been given rupees one lakh as compensation.

SHRI MUFTI MOHAMMAD SAYEED: The details are not with me right now but if the hon. Member desires I shall provide him the details.

Inquiry into Affairs of IFFCO Project

+

*439. **SHRI RAJVEER SINGH:**
SHRI CHITTA BASU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any inquiry is being conducted into the affairs of IFFCO project, Aonla (Uttar Pradesh);